[श्री अशोक गहलोत]

कलकत्ता का बार्षिक प्रतिवेदन ग्रीर लेखे, लेखाम्रों पर लेखा परीक्षा प्रतिवेदन सहित।

(ख) परिषद् के कार्यकरण की सर-कार द्वारा समीक्षा।

(ग) उपर (क) में उल्लिखित पत्नों को सभा पटल पर रखने में हुए विलम्ब के कारणों को दर्शने बाला विवरण। [पुस्तकालय में रखों गई। देखिए संख्या एल० टी० 77/91]

Report and Accounts (1989-90) of Indian Plywood Industries Research Institute, Bangalore and related papers.

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF ENVIRONMENT AND FORESTS) (SHRI KAMAL NATH): Madam, I lay on the Table a copy each (in English and Hindi) of the following papers:—

- (i) Annual Report of the Indian Plywood Industries Research Institute, Bangalore, for the year 1989-90
- (ii) Annual Accounts of the Indian Plywood Industries Research Institute, Eangalore for the year 1989-90 and the Auditors' Report thereon.
- (iii) Review by Government on the working of the Institute.

[Placed in Library, See No. LT-400/91]

- I. Notifications of the Ministry of Law and Justice (Legislative Department) under the Representation of the People Act, 1950.
- II. Notifications of the Ministry of Industry (Department of Company Affairs) under Section 620A of the Companies Act, 1956.
- III. Notification of the Ministry of Industry (Department of Company Affairs) publishing Punjab Horticulture Corporation Limited and Punjab Agro-Industries Corporation Limited (Amalgamation Order, 1989).

- IV. Notification of the Ministry of Industry (Department of Company Affairs) publishing the Cost Accounting Records (Mini Steel Plant) Rules, 1990.
- V. Notification of the Ministry of , Law and Justice (Legislative Department) Re. Conduct of Elections (Amendment) Rules 1991.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): Madam, on behalf of SHRI RANGARAJAN KUMARAMANGALAM I lay on the Table:—

- I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Law and Justice (Legislative Department), under sub-section (3) of section 13 of the Representation of the People Act, 1950:—
  - (i) S.O. No. 277(E), dated the 23rd April, 1991, publishing the Delimitation of Council Constituencies (Bihar) Amendment ment Order, 1991.
  - (ii) S.O. No. 332(E), dated the 15th May, 1991, publishing the Delimitation of Council Constituencies (Uttar Pradesh) Amendment Order, 1991. [Placed in Library. See No. LT-246/91]
- II. A copy each (in English and Hindi) of the following Notifications of the Ministry of Industry (Department of Company Affairs), under sub-section (3) of section 620A of the Companies Act, 1956:—
  - (1) G.S.R. No. 241 dated the 21st April, 1990, declaring Messrs Fairdeal Investment Mutual Benefit (India) Limited, New Delhi, as Nidhi Company.
  - (2) G.S.R. No. 514 dated the 18th August, 1990, declaring Messrs Kanchi Mutual Benefit Fund Limited, Madras, as Nidhi Company.